

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.201 - **CP 41 of 2017**  
**With**  
ITEM No.202 - IA 162 of 2017  
ITEM No.203 - IA 163 of 2017  
ITEM No.204 - IA 164 of 2017  
ITEM No.205 - IA 165 of 2017  
ITEM No.206 - IA 166 of 2017  
ITEM No.207 - IA 167 of 2017  
ITEM No.208 - IA 168 of 2017  
ITEM No.209 - Comp.Appl/36(AHM)2021  
ITEM No.210 - IA/5(AHM)2024

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal International Pvt Ltd & Ors

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.  
For the Respondent :Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &  
Mr. Pranjal Buch, Adv. for R-2,4,5 & 6  
Mr. Rohan Lavkumar ,Adv. i/b. Nanavati Associates, for R-1  
Mr. Pavan Godiawala, Adv. for R-3 & 7

**ORDER**

**CP 41 of 2017, IA 162 of 2017, IA 163 of 2017, IA 164 of 2017, IA 165 of 2017, IA 166 of 2017, IA 167 of 2017, IA 168 of 2017, Comp.Appl/36(AHM)2021 & IA/5(AHM)2024**

Heard the Ld. Counsel for the applicant. He requested for reserving for the orders in all the matters and stated that he had filed a detailed affidavit. This was agreed by the respondent. Ld. Sr Counsel for Respondent no.2,4 5 & 6 agreed but sought short adjournment. He may file written submissions of not more than 3 to 5 pages within two days. On request, the Ld. Counsel for the applicant is also permitted to file short written submissions within 2 days. The counsels agreed that they would not be

submitting any further documents or facts additionally than those argued, and if submitted would be ignored by this Tribunal. Orders are reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE  
MEMBER (JUDICIAL)**